

DIVISION BENCH  
COURT - II

**P-104**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/146(KB)2022  
IA(I.B.C)/284(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22<sup>ND</sup> JULY 2024**

IN THE MATTER OF	<b>THE BANK OF BARODA LIMITED VS MR. SUBRATA BASU</b>
UNDER SECTION	<b>SECTION 95(1)</b>

**Appearance (via video conferencing/physically)**

Ms. Sanjana Nandi, Adv. ] For the Financial Creditor  
  
Ms. Shreya Chaudhury, Adv. ] For the Resolution Professional  
Md. Lutful Kabir, RP ]  
  
Ms. Amrita Pandey, Adv. ] For the Respondent/Personal Guarantor  
Mr. Ghanshyam Pandey, Adv. ]

**ORDER**

1. Learned Counsel for the Financial Creditor present. Learned Counsel for the Resolution Professional present. Learned Counsel for the Respondent/ Personal Guarantor present.
2. Learned Counsel appearing on behalf of the Respondent/Personal Guarantor submits that she has not been able to e-file the affidavit. Let the same be done in course of this week.
3. Let a copy of the affidavit filed by the Respondent/Personal Guarantor be served upon the learned Counsel for the Financial Creditor as well as Resolution Professional.
4. List this matter for consideration on **5<sup>th</sup> August, 2024**.
5. It is made clear that no further adjournment will be granted in this matter.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**